# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

### O.A./62/718/2020

This the 29<sup>th</sup> day of September, 2020

### HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Versus			
(Advocate: Mr. S.A. Naik)		A	pplicant
Shagufta Hussain Jeelani, aged 44 years, W/o Keena, R/o Baba Mohalla Bijbehara, Anantnag.	Inspector	Bashir	Ahmad

- 1. Union Territory of Jammu & Kashmir through Commissioner Secretary to Govt. School Education Department, Civil Sectt. Srinagar/Jammu.
- 2. Director School Education Kashmir Srinagar.
- 3. Chief Education Officer, Srinagar.
- 4. Chief Education Officer, Anantnag.

.....Respondents

(Advocate: Mr. Amit Gupta)

### ORDER [ORAL]

## Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

During the course of arguments, learned counsel for applicant submitted that the O.A. may be disposed of by directing the respondents to consider her representation for being retained in Srinagar district due to threat perception of militant organization because her husband is in Police Department serving in a sensitive posting.

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- 2. Looking to the arguments of the learned counsel for the applicant and learned A.A.G. Mr. Amit Gupta, the O.A. is disposed of with a direction to the respondents to consider and dispose of representation filed by the applicant Shagufta Hussain Jeelani within a period of four weeks from today by way of reasoned and speaking order with intimation to the applicant. Till the representation is decided within time limit given above, the applicant shall not be shifted from her present place of posting at GMS Chanpora Srinagar.
- 3. Learned A.A.G. to communicate the order to the respondents at once.
- 4. O.A. is disposed of. No costs.

(ANAND MATHUR.) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

sks/-